



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 292 Dispur, Thursday, 28th April, 2022, 8th Vaisakha, 1944 (S. E.)

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 28th April, 2022

**No. LGL.74/2021/46.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 25th April, 2022 is hereby published for general information.

**ASSAM ACT NO. VI OF 2022**

**(Received the assent of the Governor on 25th April, 2022)**

**THE ASSAM FISCAL RESPONSIBILITY AND  
BUDGET MANAGEMENT (AMENDMENT) ACT, 2022**

## AN ACT

further to amend the Assam Fiscal Responsibility and Budget Management Act, 2005.

**Preamble**

Whereas it is expedient further to amend the Assam Fiscal Responsibility and Budget Management Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XXVII  
of 2005

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows:-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Assam Fiscal Responsibility and Budget Management (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
section 4**

2. In the principal Act, in section 4, in sub-section (3),
  - (i) in clause (v), in Explanation, for the paragraph (g) the following shall be substituted namely :-
 

“(g) The additional borrowing ceiling of 0.50 percent of Gross State Domestic Product (GSDP) over and above the prescribed limit of fiscal deficit for the financial years 2022-23 to 2024-25 shall be allowed as Power Sector based performance.”
  - (ii) for the existing clause (vii), the following shall be substituted, namely :-
 

“(vii) enhance outstanding debt target for State Government from 28.5% to 32% of the Gross State Domestic Product (GSDP) for the next five years starting from the financial year 2022-23. The additional fiscal space shall be utilized, if required, strictly for capital projects.”

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.